

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

.....
**LOK SABHA
UNSTARRED QUESTION No.1980**

**TO BE ANSWERED ON FRIDAY, DECEMBER 21, 2018/
AGRAHAYANA 30, 1940 (SAKA)**

GST COMPLIANCE

1980. SHRI HARI OM PANDAY:

DR. RATNA DE (NAG):

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any proposal to black list those companies which are not complying with Goods and Services Tax (GST) norms, specially in Uttar Pradesh;
- (b) if so, the details thereof along with the current status and list of such companies so far; and
- (c) if not, the reasons therefor?

MINISTER OF STATE FOR FINANCE

(SHRI SHIV PRATAP SHUKLA)

- (a) No Madam. The Government does not propose to take such punitive actions against defaulting Companies at this stage.
- (b) Does not arise in view of reply to part (a) above.
- (c) Since GST is a comparatively recent levy, it is sought to provide time to the taxpayers to transition to the new taxation system in the country. Further, there are enough safeguards built into the GST Laws which ensure that the defaulting Companies are duly penalized in terms of payment of interest on delayed payment of tax, imposition of fine and penalty, detention and seizure of goods and cancellation of registration.
